

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

Petition(s) for Special Leave to Appeal (C)

No(s). 17174/2015

(Arising out of impugned final judgment and order dated
07/04/2015 in SA No. 288/2015 passed by the High Court of
Judicature at Allahabad)

MUSAMMAT GOMATI DEVI

Petitioner(s)

VERSUS

RAM DARAS AND ORS.
(With appln. (s) for exemption from filing O.T.)

Respondent(s)

Date : 27/11/2015 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE ARUN MISHRA

For Petitioner(s)

Mr. Devvrat, Adv.
Mr. Vikas Verma, Adv.
Mr. Vinod K. Goyal, Adv.

For Respondent(s)

Mr. Naik H.K., Adv.
Mr. Arun Kumar Singh, Adv.
Mr. Nischal Kumar Neeraj, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

Status quo with regard to possession of the
land in question shall be maintained until further
orders.

(Neeta)
Sr. P.A.

(Tapan Kr. Chakraborty)
Court Master

Signature Not Verified

Digitally signed by
Neeta Sapra
Date: 2015.11.27
16:42:23 IST
Reason: